

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA No. 651 of 2016

In

Appeal No. 235 of 2015

Dated: 12th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s DB Power Ltd.

...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) :

Mr. Rajiv Yadav
Mr. Nimesh Jha
Ms. Shikha Ohri

Counsel for the Respondent(s) :

Mr. Anand K. Ganesan for R.1

Mr. Puneet Jain and
Ms. Chhaya Kirti for R.2

Mr. Raj Kumar Mehta
Ms Himanshi Andley
Mr. Abhishek Upadhyay

Mr. Deepak Khurana for R.10

Mr. Vaibhav Joshi
Mr. Prabal Mehrotra for R.11

ORDER**IA No. 651 of 2016**

(Appl. for urgent listing)

We have heard learned counsel for the parties. We do not find any reason to hear the appeal urgently.

Application is dismissed. The parties are at liberty to mention the matters in the last week of March.

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson